

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA 17/2024 IN C.P.(CAA)/201(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **20.02.2024**

NAME OF THE PARTIES: **6SENSE INSIGHTS INDIA PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

Adv. Aniketh N. i/b Mustafa Motiwala for the Transferee Company / Applicant is present.

IA 17/2024

This is an Application seeking extension and prays for modification of order dated 20th December 2023. The Ld. Counsel also submits that later on the shareholders of the transferee Company has withdrawn from the proposed scheme of merger and do not wish to proceed further. He further informs that the appropriate application shall be filed before the Bangalore Bench of this Tribunal in relation to transferee Company. In view of this, the Application seeking extension of time has become **infructuous** and **disposed of**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh